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Government of India
Department of Commerce
Directorate General of Foreign Trade
Vanijya Bhawan, New Delhi

Notification No. 45/2015-2020 New Delhi, Dated: 29 November, 2022

Subject: - Incorporation of new policy condition against HS Code 1006 40 00.

S.O. (E) The Central Government, in exercise of powers conferred by Section 3 read with section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, hereby incorporates new Policy condition against ITC (HS) code 1006 40 00 of Chapter 10 of Schedule 2 of the ITC (HS) Export Policy, as under:

ITC	HS Codes	Description	Export Policy	New Policy Condition
	1006	Organic Non-Basmati	Prohibited	However, export of Organic
		Broken Rice (ITC HS		Non-basmati rice, including
		Code 1006 40 00)		Organic Non-basmati broken
				rice, will be governed as per
				provisions under Notification
				No.03/2015-2020 dated 19 <sup>th</sup>
		<b>X</b>		April, 2017.

## 2. Effect of this Notification:

Export of Organic Non-basmati rice, including Organic Non-basmati broken rice, will be governed as per provisions under Notification No.03/2015-2020 dated 19<sup>th</sup> April, 2017.

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